

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12609/2016

(Arising out of impugned final judgment and order dated 10/03/2016 in WC No. 59990/2010 passed by the High Court Of Judicature at Allahabad)

DEVI CHARAN AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

Respondent(s)

(With appln. for exem. from filing OT and interim relief and office report)

Date : 12/05/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Dushyant Dave, Sr. Adv.
 Mr. Deepak Kumar Jain, Adv.
 Mr. Samrat Nigam, Adv.
 Mr. Sunil Kumar, Adv.
 Ms. Bimla Sharma, adv.
 Mr. Pankaj Kumar Singh, Adv.
 Ms. Prerna Mehta, Adv.

For Respondent(s) Mr. S.S. Shamsbery, Adv.
 Mr. Prateek Yadav, Adv.
 Mr. Amit Sharma, Adv.
 Ms. Anu Dixit Kaushik, Adv.
 Mr. R. C. Kohli, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to all the respondents.

Mr. R.C. Kohli, Advocate, who has entered
appearance as caveator on behalf of respondent no.5,
accepts notice.

Liberty is granted to the counsel of the petitioner to serve notice on respondent nos. 1 to 4 through the Standing Counsel for the State of Uttar Pradesh nominated for this Court.

Respondent no.4 shall, in the meantime, explore the possibility of allotment of an alternative plot, if available, to respondent no.5 herein.

The parties are directed to maintain status quo qua possession, as it exists today.

(SUMAN WADHWA)
AR-cum-PS

(RENUKA SADANA)
COURT MASTER